

GOVERNMENT OF NCT OF DELHI
LABOUR DEPARTMENT
5 Sham Nath Marg, Delhi-110054.

F.9 (1)/89/DLC(W)/LC/1102-1130

Dated the 11/6/2012

NOTIFICATION

F.9(1)/89/DLC(W)/LC/_____ in exercise of the powers conferred by section 19 of the Bombay Labour Welfare Fund Act, 1953 (Bombay Act No. XL of 1953) as extended to National Capital Territory of Delhi, the Lieutenant Governor of National Capital Territory of Delhi, after previous publication, hereby makes the following rules to amend the Delhi Labour Welfare Fund Rules, 1997 namely:-

RULES

Short Title and commencement:

1. (1) These rules may be called the
Delhi Labour Welfare Fund
(Amendment) Rules, 2012.
(2) They shall come into force on the
date of their publication in the Delhi Gazette.

Amendment of rule 12

2. In the Delhi Labour Welfare Funds
Rules, 1997 for Rule 12 the following shall be
substituted, namely:-

- "12. The Board shall consist of a maximum
of 17 Members including-

- a) Three members each from the
representatives of Employers, Employees
and Women,
- b) Two independent members,
- c) Principal Secretary (Labour) / Secretary
(Labour) Government of National Capital
Territory of Delhi or his nominee,
- d) Labour Commissioner, Govt. of National
Capital Territory of Delhi or his nominee."

By order and in the name of the Lieutenant
Governor of National Capital Territory of
Delhi.

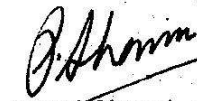
Piyush Sharma
(Piyush Sharma)

Joint Secretary (Labour)
Govt. of National Capital Territory of Delhi.

259/11/12
18/06/12

Copy forwarded to:-

1. All members of the Board.
2. The Principal Secretary to Hon'ble Lieutenant Governor, Raj Niwas, Delhi.
3. The Principal Secretary to Hon'ble Chief Minister of Delhi, Delhi Sachivalaya, Players Building, I.P. Estate, New Delhi.
4. The Secretary to Hon'ble Minister (Education, Transport, Gurudwara Election and Administration), Govt. of NCT of Delhi.
5. The Secretary to Hon'ble Minister (Health & Family Welfare, Employment, Revenue Irrigation & Flood) Govt. of NCT of Delhi.
6. The Secretary to Hon'ble Minister (Power, Food & Civil Supplies, Development) Govt. of NCT of Delhi.
7. The Secretary to Hon'ble Minister (Social Welfare, Women & Child Department) Govt. of NCT of Delhi.
8. The Secretary to Hon'ble Minister (Public Works Department, SC/ST Welfare Department, Urban Development, Land and Building), Govt. of NCT of Delhi.
9. The Secretary to Hon'ble Minister (Industries, Labour, Election), Govt. of NCT of Delhi.
10. The Secretary, Delhi Vidhan Sabha, Govt. of NCT of Delhi for kind information of Hon'ble Speaker & Hon'ble Dy. Speaker.
11. The O.S.D. to Chief Secretary, Govt. of NCT of Delhi, Delhi Sachivalaya, Players Building, I.P. Estate, New Delhi.
12. Pr. Secretary (Labour), 7th Level, Delhi Sachivalaya, Players Building, I.P. Estate, New Delhi.
13. Labour Commissioner, 5, Sham Nath Marg, New Delhi.
14. The Dy. Secretary, GAD (in duplicate) for publication in the Delhi Gazette Part-IV. 10 copies of the Gazette may please be supplied to this Department.
15. All Dy. Labour Commissioner/Joint Labour Commissioner, Labour department, Government of NCT of Delhi.
16. The Asstt. Director (Planning), Labour Department, 5, Sham Nath Marg, Delhi with the request to place it on table of the Vidhan Sabha.
17. Librarian, Labour Department, 5 Sham Nath Marg, Delhi.
18. Asstt. Programmer, Labour Department, 5, Sam Nath Marg, Delhi: for uploading notification on Labour Department website.



(Piyush Sharma)

Joint Secretary (Labour)

Govt. of National Capital Territory of Delhi.

En. Anand
16/5

दिल्ली राजपत्र असाधारण के भाग 4 में प्रकाशनार्थ राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार

श्रम विभाग

5, शाम नाथ मार्ग, दिल्ली -110094

संख्या/एफ- 9(1)/89/डी0 एल0 सी0/(डब्ल्यू)/एल0 सी01102-1130

दिनांक 11/6/12

अधिसूचना

फा0 स0 9(1)/89/डी0 एल0 सी0/(डब्ल्यू)/एल0 सी0 श्रमायुक्त, राष्ट्रीय राजधानी क्षेत्र दिल्ली में यथा -प्रवृत्त बम्बई श्रम कल्याण निधि अधिनियम 1953 (1953 का बम्बई अधिनियम 40) की धारा 19 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उप-राज्यपाल पूर्व प्रकाशन के उपरोक्त दिल्ली श्रम कल्याण निधि नियमावली 1997 का संशोधन करने के लिए निम्नलिखित नियम बनाते हैं अर्थात्-

नियमावली

संक्षिप्त शीर्षक एवं प्रारम्भ - 1(क) इन नियमों को दिल्ली श्रम कल्याण निधि (संशोध) नियमावली 2012 कहा जा सकेगा।

(ख) ये दिल्ली राजपत्र में अपनी प्रकाशन तिथि को प्रभावी होंगे।

नियम 12 का संशोधन - 2 दिल्ली श्रम कल्याण निधि 1997 के नियम 12 के स्थान पर निम्नलिखित प्रतिस्थापित की जाएगी। अर्थात्

“12 बोर्ड में अधिकतम 17 सदस्य होंगे जिनमें

(क) नियोक्ता, कर्मचारियों और महिलाओं के प्रतिनिधियों में प्रत्येक के

तीन-तीन सदस्य।

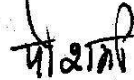
(ख) दो स्वतंत्र सदस्य

(ग) प्रधान सचिव (श्रम)/सचिव (श्रम) राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

या उसका प्रतिनिधि

(घ) श्रमायुक्त राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार या उसका प्रतिनिधि”

राष्ट्रीय राजधानी क्षेत्र दिल्ली
के उपराज्यपाल के आदेश से और उन के नाम पर



(पीयूष शर्मा)

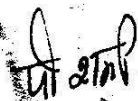
संयुक्त सचिव (श्रम)

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार

संख्या एफ-9(1)/89/डी0एल0सी0/डब्ल्यू/ 1128

दिनांक 11/6/12

1. बोर्ड के सभी सदस्य
2. प्रधान सचिव, माननीय उपराज्यपाल रा0रा0 क्षेत्र दिल्ली सरकार।
3. प्रधान सचिव, माननीय मुख्यमंत्री, रा0रा0 क्षेत्र दिल्ली सरकार।
4. सचिव, माननीय मंत्री (शिक्षा, परिवहन, गुरुद्वारा चुनाव व प्रशासन) रा0रा0 क्षेत्र दिल्ली सरकार।
5. सचिव, माननीय मंत्री (स्वास्थ्य एवं परिवार कल्याण, रोजगार, राजस्व, सिचाई एवं बाढ़ नियंत्रण) रा0रा0 क्षेत्र दिल्ली सरकार।
6. सचिव, माननीय मंत्री (विद्युत, खाद एवं संभरण, विकास) रा0रा0 क्षेत्र दिल्ली सरकार।
7. सचिव माननीय मंत्री (समाज कल्याण, महिला एवं बाल विभाग, भाषा) रा0रा0 क्षेत्र दिल्ली सरकार।
8. सचिव, माननीय मंत्री (लोक निर्माण विभाग अनु0जो / जन जा0 कल्याण विभाग, शहरी विकास, भूमि एवं भवन) रा0रा0 क्षेत्र दिल्ली सरकार।
9. सचिव, माननीय मंत्री (उद्योग, श्रम, चुनाव) रा0रा0 क्षेत्र दिल्ली सरकार।
10. सचिव, दिल्ली विधान सभा, रा0रा0 क्षेत्र दिल्ली सरकार माननीय अध्यक्ष एवं उपाध्यक्ष के सूचनाएं
11. मुख्य सचिव, के विशेष कार्य अधिकारी रा0रा0 क्षेत्र दिल्ली सरकार, प्लेयर्स बिल्डिंग, दिल्ली सचिवालय दिल्ली।
12. प्रधान सचिव, (श्रम) द्वितीय तल, दिल्ली सचिवालय दिल्ली।
13. श्रम आयुक्त, 5 शामनाथ मार्ग, दिल्ली।
14. उपसचिव, सा0प्र0वि0, रा0रा0 क्षेत्र, दिल्ली सरकार (दो प्रतियां) इस कार्याल को दस कापिया उपलब्ध कराई जाए।
15. सभी संयुक्त श्रमायुक्त, /उप श्रमायुक्त, श्रम विभाग दिल्ली।
16. सहायक निदेशक (योजना) श्रम विभाग रा0रा0 क्षेत्र दिल्ली सरकार 5 शामनाथ मार्ग दिल्ली -110054 को इस अनुरोध के साथ कि वे इस विधान सभा के पटल पर रखें।
17. पुस्तकालय अध्यक्ष श्रम विभाग 5 शामनाथ मार्ग दिल्ली।
18. सहायक प्रोग्रामर श्रम विभाग 5 शाम नाथ मार्ग दिल्ली को इस अधिसूचना को श्रम विभाग की वेब साईट पर अपलोड करने हेतु।



(पीयूष शर्मा)

संयुक्त सचिव (श्रम)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

(TO BE PUBLISHED IN DELHI GAZETTE PART - IV EXTRAORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(LABOUR DEPARTMENT)

No. F./31/600/LC/Estt.'08/1857

Dated: 18/7/12

NOTIFICATION

In exercise of powers conferred by sub-section (4) of section 5 of the Boilers Act, 1923 read with Government of India, Ministry of Industrial Development Notification No. S.O. 108 dated 14th February, 1958 and in supersession of all previous notifications issued in this behalf, Lieutenant Governor of National Capital Territory of Delhi, hereby appoints Shri R.S. Singh, Chief Inspector of Factories as Chief Inspector of Boilers and Smoke Nuisances for the National Capital Territory of Delhi for the purposes of the said Act, with immediate effect till further orders.

Further, in exercise of powers conferred by the sub-section (1) of section 5 of the Boilers Act, 1923, the Lieutenant Governor of National Capital Territory of Delhi appoints Sh. R. N. Dahiya, Dy. Chief Inspector of Factories, as Inspector of Boilers for the National Capital Territory of Delhi for the purposes of the said Act, with immediate effect till further orders.

By order and in the name of the Lt. Governor
Of the National Capital Territory of Delhi,

346/pa
23/7/12
(SHAKTI SINHA)

Pr. Secretary (Labour)

Government of National Capital Territory of Delhi

No. F./31/600/LC/Estt.'08/1857

Dated: 18/7/12

Copy for information to:-

1. Pr. Secretary to Hon'ble L.G., Government of NCT of Delhi
2. Pr. Secretary to Chief Minister, Government of NCT of Delhi
3. Secretary to Minister (Labour), Government of NCT of Delhi
4. Secretary to Govt. of India, Ministry of Industrial Development, Udyog Bhawan, New Delhi
5. OSD to Chief Secretary, Government of NCT of Delhi
6. Pr. Secretary (Labour), Government of NCT of Delhi
7. Pr. Secretary, GAD, Government of NCT of Delhi with the request for publication in the Delhi Gazette - Part -IV (Extra Ordinary) and supply 10 copies of the Gazette for official.
8. Labour Commissioner, Government of NCT of Delhi
9. Under Secretary, Law and Judicial, Government of NCT of Delhi
10. P.A. to Secretary, Central Boiler Board, Govt. of India, Udyog Bhawan, New Delhi

(दिल्ली राजपत्र भाग-4 असाधारण में प्रकाशनार्थ)

दिल्ली सरकार

श्रम विभाग

संख्या 31/600/श्रमा0/स्था0/08/1858

दिनांक 18/7/12

अधिसूचना

औद्योगिक विकास मंत्रालय, भारत सरकार की दिनांक 14 फरवरी, 1958 की अधिसूचना सं० एस ओ 108 के साथपठित बॉयलर अधिनियम, 1923 (1923 का 5) की धारा 5 की उपधारा (4) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और इस सम्बन्ध में जारी सभी पूर्ववर्ती अधिसूचनाओं का अधिकरण करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल श्री आर एस सिंह मुख्य निरीक्षक कारखाना को तत्काल उक्त अधिनियम के प्रयोजनों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली के लिये मुख्य निरीक्षक बॉयलर एवं स्मोक न्यूसेंस के रूप में आगामी आदेशों तक नियुक्त करते हैं।

इसके अतिरिक्त बॉयलर अधिनियम 1923 की धारा 5 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल श्री आर एन दहिया, उपमुख्य निरीक्षक कारखाना को तत्काल उक्त अधिनियम के प्रयोजनों के लिये राष्ट्रीय राजधानी क्षेत्र के लिये निरीक्षक बॉयलर के रूप में नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से और उनके नाम पर



(शक्ति सिन्हा)

प्रधान सचिव (श्रम)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

संख्या 31/600/श्रमा0/स्था0/08/1858

दिनांक 18/7/12

प्रति निम्नलिखित को सूचनार्थ:-

1. माननीय उपराज्यपाल, दिल्ली के प्रधान सचिव को
2. मुख्य मंत्री, दिल्ली सरकार के प्रधान सचिव को
3. मंत्री (श्रम) दिल्ली सरकार के सचिव को
4. सचिव, औद्योगिक विकास मंत्रालय भारत सरकार, उद्योग भवन, नई दिल्ली
5. मुख्य सचिव, दिल्ली सरकार के विशेष कार्यधिकारी को
6. प्रधान सचिव (श्रम) दिल्ली सरकार
7. प्रधान सचिव, सामान्य प्रशासन विभाग दिल्ली सरकार दिल्ली राजपत्र भाग-4 (असाधारण) में प्रकाशनार्थ और शासकीय राजपत्र की 10 प्रतियां उपलब्ध कराने हेतु।
8. श्रमायुक्त, दिल्ली सरकार

9. अवसरसंचित, विधि एवं न्याय, दिल्ली सरकार, दिल्ली सचिवालय
10. सचिव, केन्द्रीय बॉयलर बोर्ड, भारत सरकार, उद्योग भवन नई दिल्ली के निजी सचिव
11. वाणिज्य एवं उद्योग के पी एच डी चैम्बर, पी एच डी हाउस, एशियाई गांव के सामने, नई दिल्ली-16
12. मुख्य कारखाना निरीक्षक, दिल्ली सरकार
13. मुख्य निरीक्षक बॉयलर, दिल्ली सरकार
14. उप मुख्य कारखाना निरीक्षक, दिल्ली सरकार
15. सहायक निदेशक (पी एवं एस) श्रम विभाग, दिल्ली सरकार
16. पुस्तकालय, श्रम विभाग, दिल्ली सरकार
17. सम्बन्धित अधिकारी
18. निजी फाइल/गार्ड फाइल

रमेश

(रमेश तिवारी)

श्रमायुक्त

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(LABOUR DEPARTMENT)
5, SHAM NATH MARG, DELHI - 110054.

F.No. DLC/CLA/BCW/99/736

Dated: The 18th July 2012

NOTIFICATION

F. DLC/CLA/BCW/99/_____ In exercise of the powers conferred by section 62 of the "Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (27 of 1996) read with the Government of India, Ministry of Home Affairs Notification No. U-11030/1/2000-UTL, dated the 14th July, 2000, the Lt. Governor of the National Capital Territory of Delhi, after consultation with the Expert Committee constituted under section 5 of the said Act, hereby makes the following rules to amend the Delhi Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules, 2002, namely :-

RULES

Short title and commencement --

(1) These rules may be called the Delhi Building and Other Construction Workers (Regulation of Employment and Conditions of Service) (Amendment) Rules, 2012.

(2) They shall come into force on the date of their publication in the Delhi Gazette.

Amendment of rule 266 (2) --

In the Delhi Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules, 2002 (hereinafter referred to as "the principal Rules"), in rule 266, in sub rule (2) after Clause (iii):, the following shall be inserted, namely:-

"(iv) In the absence of the above certificates / documents an affidavit by the worker, mentioning his/ her date of birth/age, duly attested by the Notary Public."

Amendment of rule 266 (4) --

In the principal rules, in the rule 266, for sub rule (4), the following shall be substituted, namely:-

"266 (4) Every building worker eligible to become a beneficiary to the Fund shall submit an application in Form No. XXVII to the Secretary or to an officer authorized by him in this behalf. Every such application shall be accompanied by the documents mentioned in this rule and a registration fee of five rupees."

Amendment of rule 267 (1) --

In the principal rules, in rule 267, for sub rule (1) the following shall be substituted, namely:-

“(1) A beneficiary of the fund shall contribute to the fund twenty rupees per annum.”

Amendment of Rule 283 --

In the principal rules, after rule 283 (A), the following new rule 283 (B) shall be inserted, namely:-

“283(B) **Sanction of welfare measures and facilities to Beneficiaries:-** “The Board may sanction such welfare measures and facilities as may be required for the benefit of registered workers for improvement of their productivity and enhancement of earnings in their families;

Provided that, detailed guidelines and instructions relating to identification of beneficiaries, their objective selection, observance of transparent procedure of procurement, distribution and disbursement of such welfare measures and facilities are duly drawn and notified by the Board;

Provided further that, the above benefits shall be disbursed only after one year of the beneficiary becoming member of the fund and the periodicity of such welfare measures and facilities shall be decided by the Board.”

BY ORDER AND IN THE NAME OF THE
LT. GOVERNOR OF THE NATIONAL
CAPITAL TERRITORY OF DELHI



(SHAKTI SINHA)

PRINCIPAL SECRETARY (LABOUR)

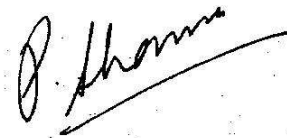
F. DLC/CLA/BCW/99/ 737 to 750

Dated: 18/07/2012

Copy forwarded for information to:-

1. Secretary to the Govt. of India, Ministry of Labour & Employment, Sharam Shakti Bhawan, New Delhi.
2. Secretary to Lt. Governor of Delhi, Raj Niwas, Delhi.
3. Jt. Secretary / Director General (Labour Welfare), Ministry of Labour and Employment, Jaisalmer House, Man Singh Road, New Delhi.

4. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi.
5. Secretary to Minister of Labour, Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi.
6. Secretary (Law, Justice & Legislative Affairs), Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi.
7. Labour Commissioner, Labour Department, Govt. of NCT of Delhi, 5-Sham Nath Marg, Delhi.
8. Dy. Secretary, General Administration Department (Co-od), Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi (in duplicate) for favour of publication in Delhi Gazette, Part-IV, Extra Ordinary, with the request to send 10 copies of the Gazette to this office for official use.
9. All members of the Expert Committee.
10. Secretary, The Delhi Building & Other Construction Workers Welfare Boare.
11. Special Commissioner/All Addl. L.Cs/ JLCs/DLCs/ALCs, Labour Department, Govt. of NCT of Delhi, Delhi.
12. Chief Inspector of Factories, Labour Department, Govt. of NCT of Delhi, 5-Sham Nath Marg, Delhi-54.
13. Asstt. Director (Planning), Labour Department, Govt. of NCT of Delhi, 5-Sham Nath Marg, Delhi-54 with the request and to lay before the Legislative Assembly to publish in the Labour Statistics.
14. Librarian/Guard File.



JOINT SECRETARY (LABOUR)

(दिल्ली राजपत्र भाग- IV (असाधारण) में प्रकाशनार्थ)
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(श्रम विभाग)
5-शामनाथ मार्ग, दिल्ली-54

सं.एफ. डीएलसी/सीएलए/बीसीडब्ल्यू/99/663
636

दिनांक: 18th, July 2012

अधिसूचना


सं.एफ. डीएलसी/सीएलए/बीसीडब्ल्यू/99/ - गृह मंत्रालय, भारत सरकार की दिनांक 14 जुलाई, 2000 की अधिसूचना संख्या यू 11030/1/2000-यूटीएल के साथ पठित भवन एवं अन्य निर्माण कामगार (रोजगार एवं सेवा शर्तों का विनियमन) अधिनियम, 1996 (1996 का 27) की धारा 62 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल उक्त अधिनियम की धारा 5 के अन्तर्गत गठित विशेषज्ञ समिति के साथ परामर्श करके इसके द्वारा दिल्ली भवन और अन्य निर्माण कामगार (रोजगार एवं सेवा शर्तों का विनियमन) नियमावली, 2002 का संशोधन करके निम्नलिखित नियम बनाते हैं, अर्थात् :-

नियमावली

संक्षिप्त शीर्षक एवं प्रारंभ -	(1) इन नियमों को दिल्ली भवन एवं अन्य निर्माण कामगार (रोजगार एवं सेवा शर्तों का विनियमन) (संशोधन) नियमावली, 2012 कहा जा सकेगा। (2) यह दिल्ली राजपत्र में अपनी प्रकाशन की तिथि से प्रभावी होगी।
नियम 266(2) का संशोधन -	दिल्ली भवन और अन्य निर्माण कामगार (रोजगार एवं सेवा शर्तों का विनियमन) नियमावली, 2002 (इसके बाद 'मूल नियमावली' के रूप में संदर्भित) के नियम 266 के उपनियम (2) में खंड (iii) के पश्चात् निम्नलिखित नियम प्रतिस्थापित किया जाएगा, अर्थात् :- "(iv) उक्त प्रमाण पत्रों/दस्तावेजों के अभाव में कामगार का एक शपथ पत्र जिसमें उसकी जन्म तिथि/आयु का उल्लेख हो और नोटरी पब्लिक से विधिवत सत्यापित हो।"

नियम 266(4) में संशोधन—	<p>मुख्य नियमावली के नियम 266 में उपनियम (4) के स्थान पर निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात् :-</p> <p>"266(4) निधि से लाभान्वित होने की पात्रता के लिए प्रत्येक भवन कामगार फार्म सं० XXVII में सचिव या उसके द्वारा इस आशय के लिए अधिकृत अधिकारी को आवेदन देगा। ऐसे आवेदन के साथ इस नियम में उल्लिखित दस्तावेज तथा पाँच रुपये का पंजीकरण शुल्क होगा।"</p>
नियम 267(1) में संशोधन —	<p>मुख्य नियमावली के नियम 267 में उपनियम (1) के लिए निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात्:-</p> <p>"(1) निधि का लाभग्राही प्रतिवर्ष निधि में पच्चीस रुपये अंशदान करेगा।"</p>
नियम 283 का संशोधन —	<p>मुख्य नियमावली के नियम 283(क) के पश्चात् निम्नलिखित नये नियम 283 (ख) को प्रतिस्थापित किया जायेगा, अर्थात्:-</p> <p>"283(ख)—कल्याणकारी साधनों की स्वीकृति तथा लाभार्थियों को सुविधाएं— बोर्ड पंजीकृत कामगारों की उत्पादकता में सुधार लाने तथा उनके परिवार की आमदनी बढ़ाने हेतु अपेक्षित कल्याणकारी साधनों तथा सुविधाओं की संस्वीकृति प्रदान कर सकेगा:</p> <p>बशर्ते कि बोर्ड इन कल्याणकारी साधनों तथा सुविधाओं हेतु लाभार्थियों की पहचान, उनके लक्ष्यों का चयन, खरीद की पारदर्शी प्रक्रियाओं का पालन, कल्याणकारी साधनों तथा सुविधाओं के वितरण एवं खर्च के विस्तृत दिशा-निर्देश तथा निर्देश विधिवत स्पष्ट और अधिसूचित करें:</p> <p>यह भी उपबन्ध है कि लाभार्थियों को उक्त लाभ निधि का सदस्य बनने के केवल एक वर्ष बाद ही दिए जायेंगे तथा इन कल्याणकारी साधनों तथा सुविधाओं के आवर्तन का निश्चय बोर्ड करेगा।"</p>

राष्ट्रीय राजधानी क्षेत्र दिल्ली
के उपराज्यपाल के आदेश से तथा उनके नाम पर,


(शक्ति सिन्हा)
प्रधान सचिव (श्रम)

सं.एफ. डीएलसी/सीएलए/बीसीडब्ल्यू/99/626 के 620 दिनांक: 92/12/2012

92-6-2092

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रसारित :-

1. सचिव, श्रम मंत्रालय, भारत सरकार, श्रम एवं रोजगार मंत्री, श्रम शक्ति भवन, नई दिल्ली।
2. सचिव, माननीय उपराज्यपाल, राज निवास, दिल्ली।
3. संयुक्त सचिव/महानिदेशक (श्रम कल्याण), श्रम एवं रोजगार मंत्रालय, जैसलमेर हाउस, मानसिंह रोड, नई दिल्ली।
4. मुख्यमंत्री के सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, दिल्ली सचिवालय, नई दिल्ली।
5. श्रम मंत्री के सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, दिल्ली सचिवालय, नई दिल्ली।
6. सचिव (विधि, न्याय एवं विधायी कार्य), राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, दिल्ली सचिवालय, नई दिल्ली।
7. श्रमायुक्त, श्रम विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, 5-शामनाथ मार्ग, दिल्ली।
8. उप सचिव (समन्वय), सामान्य प्रशासन विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार को दिल्ली राजपत्र भाग चार असाधारण में प्रकाशनार्थ। कृपया इसकी दस प्रतियां इस विभाग को कार्यालय प्रयोग के लिए भिजवाएं।
9. विशेषज्ञ समिति के समस्त सदस्य।
10. सचिव, दिल्ली भवन एवं अन्य निर्माण कार्य कल्याण बोर्ड।
11. विशेष आयुक्त/समस्त अतिरिक्त श्रमायुक्त/संयुक्त श्रमायुक्त/उप श्रमायुक्त/सहायक श्रमायुक्त, श्रम विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, दिल्ली।
12. मुख्य फैक्टरी निरीक्षक, श्रम विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, 5-शाम नाथ मार्ग, दिल्ली-54.
13. सहायक निदेशक (योजना), श्रम विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, 5-शाम नाथ मार्ग, दिल्ली-54 को इस अनुरोध के साथ की इसे श्रम सांख्यिकी में छपवाने हेतु विधानसभा के पटल पर रखवाएं।
14. पुस्तकालयाध्यक्ष/गार्ड फाईल।

श्री गान्धी

संयुक्त सचिव (श्रम)

(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRA ORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
LABOUR DEPARTMENT, 5, SHAM NATH MARG, DELHI-110054

No F.19(4)/CIS/05/2251

Dated: the 09/8/2012

NOTIFICATION

No. F.19(4)/CIS/05/ - In exercise of the powers conferred by the proviso to section 4 of the Delhi Shops and Establishments Act, 1954 (Delhi Act 7 of 1954), the Lt. Governor of National Capital Territory of Delhi is pleased to make the following addition in the Schedule appended to the said Act.

In the said Schedule under "Establishment etc.", after the existing entry at serial no. 263, the following entry shall be added, namely:-

"264 (i) M/s Twenty Four Seven Convenience Store, (A unit of M/s Godfrey Phillips India Limited), J-13/59, Rajouri Garden,

New Delhi - 110027.

(ii) M/s Twenty Four Seven Convenience Store, (A unit of M/s Godfrey Phillips India Limited) Shop No 2 & 3, A-55, Malviya Nagar, New Delhi-110017.

(iii) M/s Twenty Four Seven Convenience Store, (A unit of M/s Godfrey Phillips India Limited), Shop No 26/27, Vardhman JP Plaza Commercial centre. Sec- 4, Dwarka. New Delhi-110078.

(iv) M/s Twenty Four Seven Convenience Store, (A unit of M/s Godfrey Phillips India Limited), A-B 13, Shalimar Bagh, New Delhi-88.

From section 15 of the Act, subject to the following conditions:-

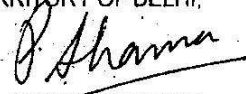
i) Overtime wages shall be paid to eligible employees at double the normal rate as provided under section 8

ii) Shift working, if any, shall be in such a way that neither any employee is forced to work in night shift only, nor overlapping of shifts is permitted.

iii) A copy of this notification shall be prominently displayed at the employee entrance of the establishment."

No women shall be allowed or required to work during the hours prohibited under sec. 14 of the Act, unless otherwise exempted.

BY ORDER AND IN THE NAME OF THE
LT. GOVERNOR
THE NATIONAL CAPITAL TERRITORY OF DELHI,


(PIYUSH SHARMA)
JT. SECRETARY (LABOUR)

No. F 19(4)/CIS/05/2251

Dated: 09/8/2012

Copy forwarded to the:-

1. The Principal Secretary to the Lt. Governor, Delhi.
2. The Principal Secretary to the Chief Minister, Govt. of NCT of Delhi.
3. The Secretary to the Minister of Labour, Govt. of NCT of Delhi.
4. The Principal Secretary (L.J&L.A.), Govt. of NCT of Delhi.
5. The Principal Secretary (Labour), Govt. of NCT of Delhi.
6. Labour Commissioner, Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi.
7. Dy. Commissioner of Police - West, North & South Districts
8. The Dy. Secretary (GAD), Co-ordination Branch: in duplicate, for publication in Delhi Gazette, Part-IV Extraordinary of today's date.
9. Special Commissioner/ JLCs/DLCs/ALCs/LOs, Labour Department, Govt. of NCT of Delhi.
10. Assistant Director (Planning), Labour Department, Govt. of NCT of Delhi with the request for publication in the Labour Statistics and on the website and to include it in the notification to be placed before the Vidhan Sabha.
11. Dy. Labour Commissioner (Shramik Help Line), Labour Department, Govt. of NCT of Delhi.
12. Librarian, Labour Department, Govt. of NCT of Delhi.
13. M/s Godfrey Phillips India Limited, 4, Community Centre, New Friends Colony, New Delhi-110025
14. Guard File.



JT. SECRETARY (LABOUR)
GOVT. OF NCT OF DELHI